

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 4595

TO BE ANSWERED ON WEDNESDAY, THE 14th December, 2016

Demotion of SC/ST Officials

+4595. SHRI KANTI LAL BHURIA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether recently the Madhya Pradesh High Court has held reservation with regard to promotion of officers/employees belonging to SCs and STs in the job of Madhya Pradesh Government as unconstitutional;
- (b) if so, the facts in this regard;
- (c) whether the officers and employees in large number will be demoted from their present posts as a result thereof; and
- (d) if so, the details thereof and whether the Government is taking any preventive steps in this regard?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE &
ELECTRONICS AND INFORMATION TECHNOLOGY**

(SHRI P.P. CHAUDHARY)

- (a) to (d) The queries raised in the question pertain to the State Government of Madhya Pradesh. Central Government deals with reservation for SCs/STs and OBCs in posts and services under it. The services under the State come under the List II of the Seventh Schedule i.e. State List of the Constitution.
